

**SC No. 543/2019  
FIR No. 346 /2019  
PS Punjabi Bagh  
State Vs. Pankaj Chadha**

15.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

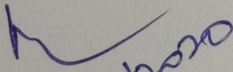
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App. as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

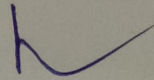
  
15/7/2020

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No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/purpose already fixed on 02.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
15.07.2020

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**SC No. 282/2019**  
**FIR No. 225 /2019**  
**PS Ranhola**  
**State Vs. Vinit @ Sachin @ Monu & Ors.**

15.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App. as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

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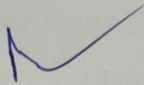
*Photo copy supply*  
District and Sessions Judge, West, THC

-2-

Record perused.

No urgency has been shown so far by any of the party in this case.

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(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
15.07.2020

m

**Crl. Rev. No.38/2019**  
**Dhanish Kumar & Ors. Vs. State & Ors.**

15.07.2020

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There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionists.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent No.1 (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for respondent No. 2, 3, 4 and 5.

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15/7/2020

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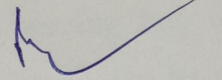
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Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

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(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
15.07.2020

m

**UID No. 46/2019**  
**CrI. Rev. No. 382/2019**  
**Vaishali Saini Vs. Sumit Saini & Ors**

15.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

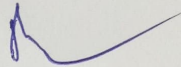
In the interest of justice, put up for appearance/ purpose already fixed on 02.09.2020. However, it shall be open for either of the

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sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
15.07.2020

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**Crl. Rev. No.378/2018**  
**Meera Devi Vs. State & Anr.**

15.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

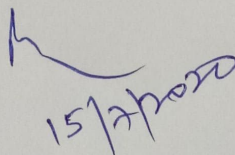
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent No.1 (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for respondent No. 2.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

  
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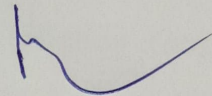
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(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
15.07.2020

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**SC No. 632/2017**  
**FIR No. 273 /2017**  
**PS Nangloi**  
**State Vs. Sandeep @ Changez**

15.07.2020

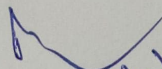
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Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

  
15/7/2020

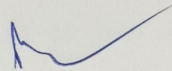
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Record perused.

The case is at the stage of PE.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 02.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
15.07.2020

**SC No. 56009/2016**  
**FIR No. 176 /2014**  
**PS Patel Nagar**  
**State Vs. Pran Kishore & Ors.**

15.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

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Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

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*15/7/2020*

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(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
15.07.2020

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**SC No. 56769/2016**  
**FIR No. 453 /2014**  
**PS Ranjit Nagar**  
**State Vs. Mohan @ Gyania & Ors.**

15.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

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None for the accused persons.

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(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
15.07.2020

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C.A. No. 54424/2016

Radhika Sharma & Ors. Vs. Avinash Rastogi

15.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

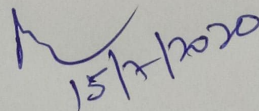
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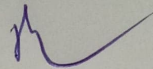
In the interest of justice, put up for appearance/ purpose

  
15/7/2020

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already fixed on 02.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
15.07.2020

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SC No. 195/2017  
FIR No. 150 /2015  
PS Ranhola  
State Vs. Vikas & Ors.

15.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

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Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

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*15/7/2020*

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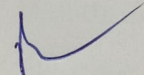
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The case is at the stage of PE.

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In the interest of justice, put up for appearance/ P.E. on 02.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
15.07.2020

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Additional Sessions  
Criminal Cause List Dated 14.07.2020 Total Cases:3

**C.A. No. 54376/2016**  
**Avinash Rastogi Vs. State & Ors.**

15.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent No.1 (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for respondent No. 2, 3, 4 and 5.

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Record perused.

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15/7/2020

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Earlier this court was vacant.

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(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
15.07.2020

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**SC No. 57526/2016**  
**FIR No. 168 /2012**  
**PS Maya Puri**  
**State Vs. Eshak Ansari**

15.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

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Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

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15/7/2020

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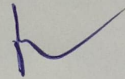
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The case is at the stage of PE.

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(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
15.07.2020

m



**FIR No. 460/2017**  
**PS Punjabi Bagh**  
**State Vs. Amit Kumar & Ors.**  
**U/s 392/394/397/34 IPC & 27/54/59 Arms Act**

15.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

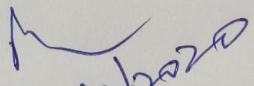
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Mohit Batra, Ld. Counsel for the applicant/accused namely Amit, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard.

  
15/7/2020

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-2-

Short adjournment sought on behalf of applicant for making submissions.

On request and in the interest of justice put up for consideration through video conferencing on 17.07.2020.

(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
15.07.2020

m

Criminal Cause List Dated 14-07-2020 Total Cases: 15

**FIR No. 346/2019**  
**PS Punjabi Bagh**  
**State Vs. Pankaj Chadha**  
**U/s 392/397/411 IPC & 25/54/59 Arms Act**

15.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.


Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Paramjeet, Ld. Counsel for the applicant/accused namely Pankaj Chadha, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard on the bail application u/s 439 Cr.P.C.

Record perused.

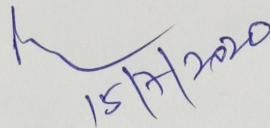
  
15/7/2020

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Ld. Counsel for the applicant/accused has submitted that four bail applications have already been dismissed by the Session Court earlier and one bail application was dismissed by Hon'ble High Court of Delhi on 11.02.2020. Ld. Counsel for the applicant has submitted that in the present bail application it is mentioned that it is fourth bail application. It is clarified by Ld. Counsel for applicant that on last date i.e. 10.07.2020 he stated that bail application was dismissed by Hon'ble High Court of Delhi on 08.03.2020, however, at that time he was not aware that it was dismissed on 11.02.2020.

Ld. Counsel for applicant has submitted that he has already transmitted the copy of order dated 11.02.2020 of Hon'ble High Court of Delhi electronically to the dedicated e-mail ID of the court. The printout of the same be taken and be kept on record. Reader of the court has forwarded the copy to the undersigned as well as to Ld. Addl. P.P. for the State on Whats App. The same has been perused.

Ld. Counsel for the applicant has submitted that applicant is having two minor children and family to support. He has further submitted that earlier the applicant was in JC in some other case and now he is on bail in said case.

  
15/7/2020

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Ld. Addl. P.P. for the State has opposed the bail application and submitted that the offence is serious in nature. It is also submitted by Ld. Addl. P.P. for the State that applicant/accused is also involved in other criminal case. The order dated 11.02.2020 of Hon'ble High Court of Delhi is also highlighted. I have perused the same.

Country-made pistol was recovered from the accused and complainant has identified accused/applicant. There are no change in circumstances. Hon'ble High Court of Delhi has already dismissed the bail application of applicant.

In view of overall facts and circumstances and material on record, I see no merits in the application under consideration. Hence, the same is hereby dismissed.

Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
15.07.2020

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**FIR No. 648/2017**  
**PS Ranhola**  
**State Vs. Sonu Bansal**  
**U/s 302/34 IPC**

15.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri B.L. Madhukar, Ld. Counsel for the applicant/accused namely Sonu Bansal, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

This is an application for interim bail.

Heard.

*h*  
*15/7/2020*

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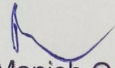
Ld. Counsel for the applicant/accused submits that the application is filed on the basis of guidelines of Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020. Ld. Counsel for applicant submits that applicant is in JC in the present case since 21.09.2017. He also submits that there is no previous involvement of applicant in any other criminal case.

Ld. Addl. P.P. for the State submits that status report along with report of previous involvement be summoned from IO. It is also prayed by Ld. Addl. P.P. for the State that conduct report from concerned Jail Superintendent be also called in respect of the applicant during the period of custody in jail.

Now, the said report from IO and concerned Jail Superintendent be summoned for next date.

Put up for consideration through video conferencing on 17.07.2020.

Copy of this order be sent to the IO and concerned Jail Superintendent for compliance.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
15.07.2020

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**FIR No. 171/2019**  
**PS Khyala**  
**State Vs. Ujjawal**  
**U/s 498A/304B/34 IPC**

15.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri A.K. Gupta, Ld. Counsel for the applicant/accused namely Ujjawal, through video conferencing through CISCO Webex App.

Report of Insp. Arvind Kumar dated 15.07.2020 has come. Report perused.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

This is a fresh application for regular bail u/s 439 Cr.P.C.

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*Handwritten signature and date: 15/7/2020*

*Handwritten notes: Pu=07, V9C 207, 12/07/20*



Ld. Counsel for the applicant/accused has submitted that one bail application is already pending before this court and due to lock-down he could not press the said application earlier.

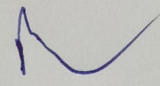
Ld. Addl. P.P. for the State has submitted that two parallel bail applications cannot be entertained.

Ld. Counsel for the applicant/accused submits that he wants to withdraw the present bail application and he shall file an application for early hearing so that the pending bail application which was filed earlier may be heard.

Ld. Addl. P.P. for the State submits that any appropriate order may be passed.

In view of above submission, the present application is hereby dismissed as withdrawn.

Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
15.07.2020

